

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01625/2019**

**Dated Friday the 6<sup>th</sup> day of December Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

J. Venkata Subramania Bharathi  
S4, Royal Stay Apts, No. 13, Natarajan Street  
Judge Colony, Tambaram Sanatorium  
Chennai 600 047.

... Applicant

**By Advocate M/s K H Ravikumar**

Vs

1. The Union of India rep. by  
The Secretary to Government  
Ministry of Shipping  
Parliament Street  
New Delhi. Pincode 110 001.

2. The Deputy General of Shipping  
9<sup>th</sup> Floor, Beta Building, I Think Techno Campus  
Kanjur Marg (East), Mumbai – 400 042.

3. The Deputy Director General of Shipping (Personnel)  
9<sup>th</sup> Floor, Beta Building, I Think Techno Campus  
Kanjur Marg (East), Mumbai – 400 042.

4. The Assistant Director General of Shipping (PB Section)  
9<sup>th</sup> Floor, Beta Building, I Think Techno Campus  
Kanjur Marg (East), Mumbai – 400 042.

5. The Pay & Accounts Officers (Shipping)  
Navbhanav, Bellard Estate, Mumbai – 400 001. ... Respondents

By Advocate Mr. Su. Srinivasan

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call from the records relating to the impugned order passed by the 4<sup>th</sup> respondent in his proceedings PB-14(1)/2008 dated 21.02.2019 and quash the same and consequently direct the respondents to sanction and disburse the undisputed DCRG and Earned Leave Salary based on the last pay drawn by the applicant at the time of attaining superannuation with 12% interest and pass such suitable orders”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has submitted Annexure A14, A15 and A16 representations dt. 02.07.2019, 12.07.2019 and 19.11.2019 respectively which are still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representations are disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A14, A15 and A16 representations dated 02.07.2019, 12.07.2019 and 19.11.2019 respectively in accordance with law and pass a reasoned and**

**speaking order within a period of two months from the date of receipt of copy  
of this order.**

5. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)  
AS

06.12.2019

(P. Madhavan)  
Member (J)